

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

Petition No. 20/2008

In the matter of

Approval of final generation tariff of Nathpa Jhakri Hydroelectric Project for the period 1.4.2004 to 31.3.2007 and provisional generation tariff for the period 2007-09.

And in the matter of

Satluj Jal Vidyut Nigam Limited, Shimla

...Petitioner

Vs

1. The Chairman, Punjab State Electricity Board, Patiala
2. The Chairman, Haryana Vidyut Prasaran Nigam Ltd, Panchkula
3. The Chairman, Delhi Transco Limited, New Delhi
4. The Chairman, Jaipur Vidyut Vitaran Nigam Limited, Jaipur
5. The Chairman, Ajmer Vidyut Vitaran Nigam Limited, Ajmer
6. The Chairman, Jodhpur Vitaran Nigam Limited, Jodhpur
7. The Chairman, Himachal Pradesh State Electricity Board, Shimla
8. The Principal Secretary, Power Development Deptt., J&K Govt., Srinagar
9. Chief Engineer, Engineering Deptt., UT Secretariat, Chandigarh
10. The Chairman, Uttar Pradesh Power Corporation Ltd., Lucknow

.....Respondents

ORDER

The petition has been filed for approval of final generation tariff in respect of Nathpa Jhakri Hydroelectric Project (hereinafter referred to as “the generating station”) for the period from 1.4.2004 to 31.3.2007 and provisional generation tariff for the period 2007-09, in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

2. The Commission by its order dated 17.6.2005 in Petition No. 184/2004 accepted the provisional single-part tariff @ Rs 2.35/kWh, agreed between the petitioner and the beneficiaries of the Northern Region in the 134th meeting of NREB held in June 2004, as the basis for determining the provisional Annual

Fixed Charges. The single part tariff agreed to between the parties was converted into two part tariff. The Annual Fixed Charges were allowed by the Commission for the years 2004-05 and 2005-06 as Rs.133525 lakh and Rs.141483 lakh respectively.

3. The Commission by its order dated 5.9.2007 in I. A. No. 13/2007 in Petition No. 184/2004 allowed provisional Annual Fixed Charges of Rs. 127812.08 lakh for the generating station for the year 2007-08 with a direction to the petitioner to file the petition for final tariff for the period 2004 to 2009, based on approved completion cost, along with the report of the Standing Committee on time and cost over-run. The present petition has been filed accordingly.

4. The provisional generation tariff allowed by the order dated 5.9.2007 *ibid* is hereby extended up to 30.9.2008.

5. We direct that petition be listed for hearing on 22.4.2008. Meanwhile, the respondents may file their reply by 31.3.2008. Rejoinder, if any, may be filed latest by 10.4.2008.

6. The petitioner shall deposit fee of Rs. 1,00,000/- (Rs. one lakh) as the court fee after adjustment of excess amount of Rs. 24,00,000/- (Rs. twenty four lakh) paid in Petition No. 184/2004 for approval of final tariff .

Sd/-
(R.KRISHNAMOORTHY)
MEMBER
New Delhi dated the 5th March 2008

sd/-
(BHANU BHUSHAN)
MEMBER